

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

**ORDERS OF THE BENCH**

**Date of Order: 03.01.2013**

**OA No. 02/2013**

(Akhilendra Kumar Singh vs. Union of India & Anr.)

Dr. Saugat Roy, counsel for applicant.

Heard learned counsel for the applicant.

2. The short controversy involved in this OA is that pursuant to the transfer order dated 17.04.2012 (Annexure A/1), relieving order has not been passed in favour of the applicant by the Divisional Railway Manager Commercial, NWR, Divisional Office, Ajmer (Rajasthan), respondent no.2. The learned counsel for the applicant prayed that the respondent no. 2 may be directed to issue relieving order in favour of the applicant.

3. Looking to the facts and circumstances of the case, the Divisional Railway Manager Commercial, NWR, Divisional Office, Ajmer (Rajasthan), respondent no.2, is directed to issue relieving order pursuant to the transfer order dated 17.04.2012 (Annexure A/1), with all formalities which are essential including the salary etc., expeditiously but in any case not later than a period of one month from the date of receipt of a copy of this order.

4. If any prejudicial order against the interest of the applicant is passed by the respondents, the applicant will be at liberty to challenge the same by way of filing the substantive Original Application as per rules.

5. With these observations and directions, the Original Application stands disposed of with no order as to costs.

*K.S. Rathore*  
(JUSTICE K.S. RATHORE)  
JUDICIAL MEMBER

Kumawat